

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 140/2023**

IN THE MATTER OF:

HJ Prasanna Kumar

...PETITIONER

Versus

Department of Urban Development
Karnataka and Others

...RESPONDENTS

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Filed By



**Darpan KM
Standing Counsel
State of Karnataka**

Date: 18.09.2024

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REPORT ON BEHALF OF RESPONDENT NO. 8 (BWSSB)

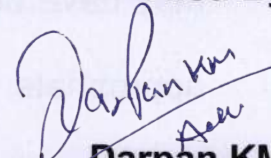
MOST RESPECTFULLY SHOWETH:

1. That the instant matter pertains to pollution at Hennagara Lake, Bengaluru. It is humbly submitted that it appears that an impression may have been cast upon this Hon'ble Tribunal that BWSSB is the appropriate authority to construct STPs in the area in question, hence, vide order 07.03.2024, this Hon'ble Tribunal *Suo Moto* impleaded BWSSB as Respondent No. 8 and directed it to file a report.
2. That further, vide order dated 22.08.2024, this Hon'ble Tribunal directed that if the report on behalf of the BWSSB is not filed before 19.09.2024, it will be subjected to a cost of Rs. 10,000/-.
3. It is submitted in this regard that upon perusal of the records of the instant Original Application, it is ascertained that the area in question falls beyond the territorial limits of BWSSB. Moreover, it was for this

reason that the BWSSB was not able to obtain necessary information and file a report before this Hon'ble Tribunal after being impleaded.

4. It is hence submitted that since the area in question is beyond BWSSB limits, BWSSB may be deleted from the array of parties and the cost of Rs. 10,000/- indicated to be levied upon non-filing of a report may be dispensed with.


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